Point regarding ...

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the Seventh Report of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Sir, on behalf of Shri Dharmendra Pradhan, I lay a statement regarding Status of implementation of recommendations contained in the Seventh Report of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas on 'Ethanol Blended Petrol and Bio Diesel Policy' pertaining to the Ministry of Petroleum and Natural Gas.

POINT REGARDING RECOMMENDATIONS OF THE **BUSINESS ADVISORY COMMITTEE**

MR. CHAIRMAN: I would also like to remind the House regarding the point raised by Shri C.M. Ramesh. This Bill has come up in the House. It was referred to the Select Committee and the Select Committee had a wider discussion and consultation, and then they have done a good work of presenting a Report to the House. That was during the last Session itself. That means, a broad consensus on the Bill. Keep that in mind because this is a very important Bill, which has got its own impact on the overall medical education system in the country. That has to be kept in mind. I am not saying anything more than that. ...(Interruptions)...

SHRI C.M. RAMESH (Andhra Pradesh): Sir, after you left, we sat for one hour. We came to one understanding and then noted it down also. We sat on that day. That name has also not come on paper.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सर, आईएमसी एक Ordinance है। जो बिल है, वह different है that is the Indian Medical Commission Bill. That has not been brought. इसकी रिपोर्ट हमारी कमिटी ने दे दी थी। यह Ordinance को रिप्लेस करने के लिए है। It is altogether different.

MR. CHAIRMAN: Now, we shall take up Zero Hour mentions. Shrimati Viplove Thakur.

श्री अशोक सिद्धार्थ (उत्तर प्रदेश): सर, एससी-एसटी और ओबीसी के छात्रों को ...(व्यवधान)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have given notice. ...(Interruptions)...

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Point regarding ...

MR. CHAIRMAN: I have not admitted that. I am permitting you to raise it in Zero Hour. ...(Interruptions)...

SHRI DEREK O'BRIEN: Let there be a debate on my notice, Sir. ...(Interruptions)...

MR. CHAIRMAN: You can't dictate me like this. What I am saying is, I am allowing you to discuss this in Zero Hour. You can start discussing this even in the President's Address itself. You can take it up there. ...(Interruptions)... This is not fair. ...(Interruptions)... Now, the Minister of State in the Ministry of Parliamentary Affairs.

संसदीय कार्य मंत्रालय में राज्य मंत्री; तथा सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय में राज्य मंत्री (श्री विजय गोयल): सभापति जी, महामहिम राष्ट्रपति जी के अभिभाषण के बाद इस सदन में धन्यवाद प्रस्ताव पास होना है, जिसके लिए 10 घंटे रखे गए हैं और यह हमारी संवैधानिक जिम्मेदारी है। ...(व्यवधान)...

MR. CHAIRMAN: Other than the speech of the Minister of State in the Ministry of Parliamentary Affairs, nothing shall go on record now.

श्री विजय गोयल: मैं सभी दलों से यह अनुरोध करना चाहता हूं कि राष्ट्रपति के अभिभाषण पर जो धन्यवाद प्रस्ताव है, उस पर राजनीति मत कीजिए। ...(व्यवधान)... जो भ्रष्टाचार है, उसके खिलाफ अगर सीबीआई जाँच करने के लिए जा रही है, तो उसको रोकना और सीबीआई अधिकारियों को गिरफ्तार करना, यह संविधान के खिलाफ है। ...(व्यवधान)... एक constitutional crisis पैदा किया जा रहा है। ...(व्यवधान)... इसलिए आपसे निवेदन है कि राज्य सरकार के इस मामले को यहाँ पर लेकर न आएँ और सदन को चलने दें। यह मैं आपसे निवेदन करना चाहता हूं। ...(व्यवधान)...

MR. CHAIRMAN: My appeal to the House is, you can speak on this in the President's Address. If you want to discuss it now itself, you can do that in the Zero Hour. ...(Interruptions)... You can take it up in the President's Address. ...(Interruptions)...

श्री विजय गोयल: सदन के पास इस समय बहत-से अन्य कार्य भी हैं। ...(व्यवधान)... बजट पर भी चर्चा करनी है। ...(व्यवधान)... एक पार्टी सदन को बंधक बनाकर नहीं रख सकती। ...(व्यवधान)... इसलिए मेरा सभी दलों से अनुरोध है कि वे धन्यवाद प्रस्ताव पर चर्चा करें। ...(व्यवधान)...

MR. CHAIRMAN: The House is adjourned to meet at 2.00 p.m.

The House then adjourned at twelve minutes past eleven of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.